

**HIGH COURT FOR THE STATE OF TELANGANA**

**R.O.C.NO.396 /OP CELL/2021**

**Date: 01 -02-2021**

**CIRCULAR**

Sub: Subordinate Courts – Civil and Criminal – updating of daily disposal, Nil disposal, leaves of Judicial Officers – Revised format including the data of undated cases – Issuance of certain instruction - Regarding.

- Ref: 1) High Court's Circular in ROC No.4547/OP Cell/2017, dated 04-08-2017.  
2) High Court's Circular in ROC No.4795/OP Cell/2017, dated 17-08-2017.  
3) High Court's Circular in ROC No.546/OP Cell/2018, dated 20-01-2018.  
4) High Court's letter in ROC No.6308/OP Cell/2018, dated 15-10-2018.  
5) High Court's Circular in ROC No.4027/OP Cell/2019, dated 20-12-2019.  
6) High Court's Circular in ROC No.97/SO/2021, dated 20-01-2021.

\* \* \*

Attention of all the Unit Heads and Judicial Officers in the State is invited to the circulars in the references 1 to 5 cited, wherein it was directed to update the daily disposal, nil disposal and leaves of the Judicial Officers on regular basis in the prescribed format to ensure continuous and micro-level monitoring of the disposals by the High Court and, thereafter, the respective Unit Heads were directed to monitor the said statements of the Officers in their respective Units for which user ID and passwords were also given to the Unit Heads . Through the reference 6<sup>th</sup> cited, it is informed that the Hon'ble e-committee is closely monitoring the undated cases and constantly insisting that the number of undated cases be brought to zero or minimum, as such the Unit Heads and Judicial Officers were directed to take all the necessary steps to minimize the number of undated cases.


The Hon'ble the Chief Justice while considering the above for closely monitoring the undated cases and to bring them to zero or minimum, pleased to direct for submitting the daily disposal statement in the revised format including the data of undated cases and to place such information before the concerned Hon'ble Administrative Judge for effective monitoring . Hence a column is added in Daily Disposal Statement for undated cases and revised format is prepared **(annexed)**.

As has been directed all the Unit Heads and Judicial Officers in the State are hereby directed to submit/update the daily disposal statement in the revised format including the data of undated cases so as to bring them to zero or minimum as mandated by the Hon'ble e-committee.

All the Judicial officers in the State are directed to follow the above instructions scrupulously , the Unit Heads are directed to communicate the same to all the Judicial Officers working in their Unit, monitor the implementation and report compliance.

Any deviation in this regard will be viewed seriously.

Acknowledge the receipt of the Circular.

  
REGISTRAR GENERAL  
FAC. REGISTRAR (VIGILANCE) 12/21

To

- 1) All the Unit Heads (with a request to circulate to all the Judicial Officers in their Unit).
- 2) The Registrar General and all the Registrars, High Court for the State of Telangana.
- 3) The Section Officer, Special Officers' Section (for codification)

# HIGH COURT FOR THE STATE OF TELANGANA

## DAILY DISPOSAL STATISTICS - STRENGTH & VACANCIES OF DISTRICT & SUBORDINATE COURTS

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### OFFICER DETAILS

Case Disposal Court	NAME	Court	JUDGE JUNIOR CIVIL JUDGE COURT GODAVARIKHANI (REGULAR)		
state	TELANGANA	District	KARIMNAGAR	Station	GODAVARIKHANI
Court	JUDGE JUNIOR CIVIL JUDGE COURT GODAVARIKHANI (REGULAR)	ID Name	Ravi Parvatapu	Disposal Date	30/01/2021

UNDATED CASES				
Total Civil Undated Cases	Total Criminal Undated Cases	Grand Total of undated cases	Total pendency as on today	Proposed action

### DISPOSAL ENTRY DETAILS

Case Type	Case No.	Case Year	Identified	Result	Nature Of Disposal	Buttons
CS			Yes	ABATED	AFT	Buttons

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